BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Cangalore - 560 038

Dated : 11 APR 1989

| REVIEW APPLICATION NO (8)  | 18  | /89 |
|----------------------------|-----|-----|
| IN APPLICATION NO. 1883/88 | (F) |     |
| W.P. NO (8)                |     |     |

Applicant (8)

The Regional Provident Fund Commissioner, Bangalore Raspondent (8)

Ťo

- 1. The Regional Provident Fund Commissioner 'Bhavishya Nidhi Bhavan' No. 8, Rajaram Mohan Roy Road Bangalore - 560 025
- 2. Shri M. Vesudeva Rec Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER REVIEW Review passed by this Tribunal in the above said application (x) on 5-4-89

9.28 med / W. W. 89

OL DEPUTY REGISTRAR

(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE FIFTH DAY OF APRIL 1989.

Present: Hon'ble Shri P.SRINIVASAN .. MEMBER(A)

## REVIEW APPLICATION NO.18/89 (A.No.1883/88)

Reg. Rov. Fund Commissioner, 8 Raja Rem mohan Roy Road, Eangalore 25.

. Review Applicant

VS.

(Shri M. Vasudeva Rad .. Advocate)

M.Mohan Raj, c/o Mr.Kannappa, 343 Banashankari I Stage, Srinivasanagar, Bangalore 50.

.. Review Respondent.

This application has come up today before this

Tribunal for Orders. Hon'ble Member(A) made the following:

## DRDER

By this application, the respondents in application No.1883/88 (hereafter referred to as " the respondents") seek a review of order dated 16.1.1989 by which that application was disposed of.

- 2. Shri M. Vasudeva Rao, learned Additional Central Concernment Standing Course to the respondence has been heardy in the matter.
- I find the order passed on 16.1.1909 was despatched to the respondents on 18.1.1989. This application is filed 31.3.1989. It is thus delayed by nearly 40 days. In their inter locutory application (IA) filed in this connection seeking condonation of delay, the respondents say that the delay is of 36 days. The proon for the delay is said to be due to the time taken by Fespandent No. 3 having to seek instructions from his superiors before he could file this



application. I am unable to accept this as a justifiable reason as the respondents knew well that an application for review had to be filed within 30 days — which is itself a reasonable period — and that administrative procedures, if any, have to be compeleted within that period. For this reason itself this application deserves to be rejected.

However, I have also considered the metter on merits.

In the order dated 16.1.1989 disposing of the original application, the respondents were directed to revise the subsistance allowance payable to the applicant with errect from 1.1.1986 with reference to the revised/to which he would have been eligible from that date on the implementation of the/Fourth Pay Commission. respondents urge in the present application that that Order is not in conformity with Rule 6 of the Central Civil Services (Revised Pay) Rules 1986. It may be mentioned here that even in their reply to the original application, the respondents draw attention to Rule 6 of the CCS (Revised Pay) Rules which laid down that a Government servant under suspension as on 1.1.1986 will have to exercise his option within 3 months of his retu duly either to come over to the new pay scale of to continue in his old scale of pay. Since the applicant continues suspension even till now, he has not had the opportun exercise this option and till he does so he cannot ask for revision of subsistence allowance with reference to the This contention stood automatically rejected revised pay scale.



applicant for revision of subsistence allowance following a detailed judgement to the same effect in H.A.KRISHNA MURTHY VS.

REGIONAL PROVIDENT COMMISSIONER? Application No.1008/88 rendered on 17.8.1988. Therefore, if the respondents are aggrisved with the Order dated 16.1.1989 disposing of the original application, the remedy open to them is to appeal against that order.

This is not a matter for review as there is no mistake apparent from the record.



5. In the result, the application is rejected at the stage of admission itself.

5d -MEMBER(A) 5/4/81

TRUE COPY

bk.

DEPUTY REGISTRAR (JOL) toly of CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE



## TRUE COPY

Deputy registrar (JDL) Central administrative Tribural Bangalore